

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL MUMBAI

REGIONAL BENCH - COURT NO. 02

Service Tax Appeal No. 89340 of 2018

(Arising out of Order-in-Appeal No. NSK/EXCUS/SSP/APPL/019/18-19 dated 01.05.2018 passed by Commissioner (Appeals), CGST & Central Excise, Nashik)

ABL Infrastructure Pvt. Ltd.

.....Appellant

Mangal Bhavan
Opp. Swami Vivekanand School
Panchavati Karanja,
Nashik - 422 003.

VERSUS

**Commissioner of C.C.E & S.T.
Nasik**

.....Respondent

Kendr Rajaswa Bhawan,
Old Agra Road, Gadkari Chowk,
Nasik - 422 002.

Appearance:

None for the Appellant

Shri Onil Shivadikar, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)

FINAL ORDER NO. A/85977/2021

Date of Hearing: 22.03.2021

Date of Decision: 22.03.2021

PER : S.K. MOHANTY

When the matter was called for hearing today, the Ld. Authorized Representative for the Revenue submits that the appellant has opted under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and to that effect, has also obtained the SVLDRS-4 Certificate. Since the issue has already been settled under the said scheme, the appeal is accordingly dismissed as deemed withdrawal.

(Dictated and pronounced in the open court)

**(S. K. Mohanty)
Member (Judicial)**